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To,  
Mr.Wasi Ahmad  
The advisor,(B&Cs)  
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Sub:- comments on consultation paper

Thank you for the consultation paper dated 6-8-2013.It is highly appreciated that the Authority has started realizing ground reality.In many cities lot of operators and end users are complaining about the high handedness of the concerned M S O. Many M S O have started behaving in dictatorial way. The M S O (distributing agency) starts relaying or shuts down any chanel /s according to the whims and fancy without bothering to even inform the Cable operator/subscriber.

Since it is the Cable operator who interacts with the subscriber he has to face the wrath of the clients for the things which are beyond his control.After digitization a a peculiar situation has arisen where in 3 owners have emerged.

- 1) Broadcaster :-owner of the signal:
- 2) M S O :owner of control room/distributing agent
- 3) Cable operator :- Owner of Cable Network

In effect there are 3 owners and only the cable operator is responsible to provide actual service to the subscriber.The cable operator is burdened with all the responsibilities but deprived of any authority. it can be easily established that the subscriber does not require more than 150-200 channels. If a bouquet is made the end user will have to shell out money even for the channels he dosent want. which is contradictory to the aims and objective of the authourity which is trying to safeguard subscribers interest.and will defeat the very purpose of digitization.

Since the M S O have a virtual monopoly unreasonable conditions are being entrusted on the operators.Most of the operators are serving the middle class/lower middle class or even subscribers below poverty line.Due to unreasonable condition of M S O. it is becoming impossible for the operators to run his business.

The operators as well as the subscribers are at mercy of the distributing agents since no controlling authority over them at local level. All in all the operator who is the actual owner of his network is made to toll hard while the agents sitting in comfortable cabins make huge profits by way of carriage fee and other sources.

Since the M S O is enjoying a dominant position Operator dare not inquire about carriage fees and all for the fear of signals / STB being shut down. Although the authority is proposing to cap the income of operators it is silent on monthly billing done by the M S O to the operators resulting in unnecessary disputes between them.

The subscriber should not be burdened with bouquet but instead must have liberty to choose a single channel so as to keep the monthly bill under control. The subscriber requires only the following:-

- 1) 3-4 entertainment channels
- 2) 3-4 sports channels
- 3) 3-4 news channels
- 4) 3-4 regional channels
- 5) 2-3 movie channels
- 6) 2-3 religious channels

Apart from doordarshan channels. All in all since the subscribers of cable T.V. are rate sensitive it would not be proper to offer them bouquet thereby increasing monthly rates.

Thanking you

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